

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA
UNSTARRED QUESTION NO.3562
TO BE ANSWERED ON 17th March, 2021

ARMY'S LAND MONETISATION POLICY

3562. SHRI T.N. PRATHAPAN:
SHRIMATI APARUPA PODDAR:

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Army's land monetisation policy has been put on hold due to drop in prices of land in light of the pandemic;
- (b) if so, the expected time by which it will be resumed;
- (c) whether the difference in value of revenue from land monetisation in pre-pandemic times to the value of expected revenue under current circumstances has been estimated; and
- (d) if so, the details thereof including the quantum of difference in INR and if not, the reasons therefor?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(SHRI SHRIPAD NAIK)

(a) As per MoD letter dated 02.02.2016, requests for transfer of defence land received from Central Govt. Departments, State Government and organizations controlled by it as also local bodies for execution of public infrastructure/utility projects are considered on merits, on the basis of exchange of equal value land or, in case the Indenting Authority is neither land owning agency nor has such an arrangement with State/UT Governments, on payment of current market value of land. As per this policy, the defence land can also be given on lease/license with premium and rent fixed on the basis of nature of public project. Further, in terms of MoD letter dated 21.10.2020, the defence land can also be transferred against creation of equal value infrastructure for land owning units of Defence.

: 2 :

The above policy has not been put on hold.

(b) Does not arise.

(c) Not relevant in view of (a) above.

(d) Does not arise.
